

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 18/RP/2026
along with I.A.No.94/2026**

Subject : Petition under Section 94(1)(f) read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, for Review of Order dated 31.12.2025 of Central Electricity Regulatory Commission in Petition No. 402/TT/2025 filed by Power Grid Corporation of India Limited.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents: Uttar Pradesh Power Corporation Limited and 14 Others

Date of Hearing : **29.6.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Ranjitha Ramachandran, Advocate, PGCIL
Ms. Srishti Khindaria, Advocate, PGCIL
Shri Aneesh Bajaj, Advocate, PGCIL
Shri Arjun Malhotra, PGCIL
Ms. Supriya, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The learned counsel for the Review Petitioner submitted that the instant Review Petition has been filed against the Commission order dated 31.12.2025 in Petition No. 402/TT/2025, along with an Interlocutory Application (IA) seeking condonation of a delay of 41 days in filing the Review Petition. She further stated that there are errors apparent on the face of the record in the impugned order regarding the disallowance of the Additional Capitalisation for Assets 2 and 4 for FY 2019-20.

3. After the hearing, the Commission directed as under:

- a) Issue notice of the Review Petition and IA for condonation of the delay to the Respondents; and
- b) The Respondents to file their respective replies to the Review Petition and IA, if any, within a week, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.



4. The Review Petition, along with the IA, will be listed for hearing on **22.7.2026** at **2.30 PM**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

